

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-183(PB)2017

IN THE MATTER OF:

KPS Infraproject Limited

.... Applicant/petitioner

And

Fortune Proptech Pvt. Ltd.

.... Respondent

Order under Section 230-232 of the Companies Act

Order delivered on 13.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant :

For the ROC/RD, Delhi : Mr. Manish Raj, Company Prosecutor

For the OL, Delhi : Mr. Ajeyo Sharma for Mr. Amish Tandon,
Standing Counsel

For the Income Tax Deptt. : Ms. Lakshmi Gurung, Standing Counsel

ORDER

Learned standing Counsel for the Income Tax Department has stated that there are different Assessing Officers of these different companies and complete information as per the directions issued in the earlier order 5.12.2017 has not been furnished.

Mr. Middha, learned Counsel for the petitioner states that he will send all the details alongwith the details of the IPO/Assessing Officers to the learned standing Counsel for the Income Tax Department within two days and thereafter, learned Counsel shall get in touch with the jurisdictional Assessing Officer and file reply within two weeks thereafter.



Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 22nd March, 2018.

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(M.M.KUMAR)
PRESIDENT

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(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

13.02.2018
V.Sethi